

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-7628-JK (LD ) of 2024**

**DATED:- 20 - 05 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
**(Achal Sethi)**  
Secretary to Government  
Dated: 20.05.2024

No:-LAW-OIC/5/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**  
Assistant Legal Remembrancer

Annexure to the Government Order No. 7628-JK(LD) of 2024 dated 20.05.2024

| S. No. | Title of the case  | OIC   |
|--------|--|---|
| 1      | FIR No. 27/2024 U/S 8/21/222/25/29 NDPS Act of PS Bari Brahmna titled Irfan and others Vs U.T of J&K.            | Sh. Mukund Tibrewal, IPS, ASP ;SDPO Bari Brahmna                            |
| 2      | Sunny Choudhary @ Sunny Baba vs State now UT of J&K through P/S R.S Pura, Jammu in case FIR No. 66/2014, U/S 302 | Ms. Saba Shawl, Staff Officer to DG Prisons, J&K                            |
| 3      | Dr. Aijaz Ahmed Malik V/s U.T of J&K & Ors. in O.A. No. 967/2023.  | Mr. Sidharath Dhiman, JKAS, Deputy Secretary to Government, Home Department |
| 4      | Parvaiz Ahmad Khan Versus U.T of J&K and others in O.A. No. 1021/2022.   | Mr. Siraj-ud-din Shah (Dy. S.P-M) Administrative Officer PHQ, J&K           |
| 5      | FIR No. 30/2013, U/S 147, 148, 149, 336, 307, 427 RPC and 1/2 PPD Act registered with P/S Bijbehara.             | Sh. Shah Umer, SDPO Bijbehara   |
| 6      | Rajindra Pandita V/s U.T of J&K & others in CRM (M) No. 107/2024.  | Mr. Zahoor Ahmad Dy. S.P  |
| 7      | OA No. 278/2024 titled imtiyaz Ahmad Mir Vs UT of J&K and Ors  | Sh Murtaza Ahmad DYSP PID NO. EXK 952273 of CID CI Kashmir                  |
| 8      | WPC No. 949/2024 titled Mohammad Irfan Dar Vs UT of J&K and ORS  | Sh Murtaza Ahmad DYSP PID NO. EXK 952273 of CID CI Kashmir                  |
| 9      | WPC No---/2024 tiled Abdul Rashid Shah vs UT of J&K and Ors  | Sh Murtaza Ahmad DYSP PID NO. EXK 952273 of CID CI Kashmir                  |
| 10     | WP No. 35/2024 titled Mohd Ayoub Khan and OPrs Vs UT of J&K and Ors  | Sh Nikhil Rasgotra JKPS DySP Hqrs CID CI Jammu                              |
| 11     | OA No. 156/2023 titled Mohammad Abdullah Najar Vs UT of J&K and Ors  | Sh Murtaza Ahmad DYSP PID NO. EXK 952273 of CID CI Kashmir                  |

*Jm*